

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-505
IB-188/ND/2022
IA/3226/2022

IN THE MATTER OF:

Bank of Baroda

.....Applicant

Vs.

Nandani Singh

.....Respondent

SECTION

U/s 95 IBC

Order delivered on 02.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent : Adv S.N. Gupta
For the RP : Adv Mohit Nandwani

ORDER

Ld. Counsel for the Resolution Professional is present and submitted that he has filed their written submissions which is available on the e-portal. Ld. Counsel for the Personal Guarantor is present and submitted that they have also filed their written submissions. However, the written submissions of Personal Guarantor is not available on the e-portal. This was the same position on the last date of hearing i.e. on 27.05.2024. Last opportunity is being given to the Personal Guarantor to bring on record their written submissions. List this matter on **16.07.2024**.

Sd/-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**